

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

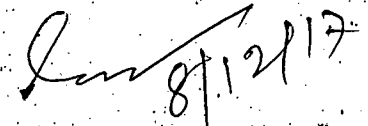
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O.A/T.A No. 371/2001

R.A/C.P No.

E.P/M.A No.

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SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 371 of 2001

OF 19

Applicant(s) Shri Krishna Autor Pathak,

Respondent(s) U.O.I & Ors.

Advocate for Applicant(s) Mr. B.K. Sharma, Mr. S. Sharma, Mis. U. Das.

Advocate for Respondent(s) ICAR.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form but not in form of Petition. It is a writ application. M.P. No. 371 of 2001. C.F. vide IPO/BO No. 548536. Dated 11/8/01. 2001. Registrar. MS 18/9/2001.</p> <p>Ex. complete order dated 28/9/2001. MS 11/10/2001.</p> <p>Notice increased and sent to MS for know the Respondent No 182 by Regd AD. MS 12/10/01.</p> <p>DINo 3921 to 3923 Dtd 12/10/01</p>	<p>28.9.01</p> <p>16.11.01</p>	<p>Heard learned counsel for the parties.</p> <p>Application is admitted. Issue notice on the respondents. Call for records. Returnable by 3 weeks. List on 16.11.01 for orders.</p> <p>Vice-Chairman</p> <p>Mr. A. Deb Roy, learned Sr. C.G.S.C requests for time for filing of written statement. Prayer accepted.</p> <p>List on 19.12.2001 for further order.</p> <p>Member</p>

Notes of the Registry	Date	Order of the Tribunal
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① Service report was still awaited.

By
15.11.01

No written statement has been filed.

By
31.1.02

No written statement has been filed.

By
31.1.02

No written statement has been filed.

By
9.4.02

19.12.01

List on 4-1-02 after Service Report of the other respondents.


Vice-Chairman

lm

4.1.02

Notices were sent to the respondents by registered post on 12.10.2001. Service is accepted. The respondents may file written statement within 2 weeks from today.

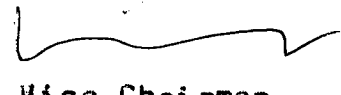
List on 1.2.2002 for order.


Vice-Chairman

mb

1.2.02

No written statement so far been filed. List again on 6.3.2002 for order.


Vice-Chairman

mb

6.3.02

List on 5.4.2002 to enable the Respondents to file written statement.


Vice-Chairman

mb

5.4.02

No written statement so far filed. List the case ^{on} 3.5.02 for filing of written statement and further orders as a last chance.


Vice-Chairman

lm

O.A. No. 371/2001

22.4.82 The matter was mentioned by Miss U.Das, learned counsel for the applicant and the same was taken up for consideration. Miss U.Das informed that the Director of ICAR assured the applicant that his grievances will be looked into departmentally if he withdraws the application. Therefore, the donot wants to press the application.

Considering the facts and circumstances of the case, the application is dismissed on withdrawal. Needless to say that it will always be open to the applicant to move this Tribunal, if aggrieved.


Vice-Chairman

mb

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 371 of 2001

OF 1972

Applicant(s) **Shri Krishna Autor Pathak,**

Respondent(s) **U.O.I & Ors.**

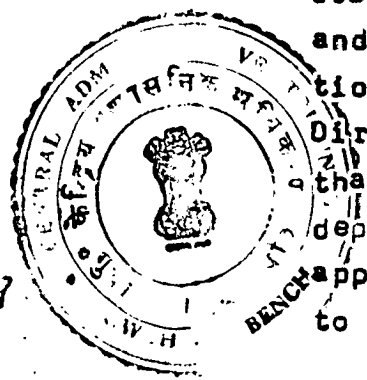
Advocate for Applicant(s) **Mr. B.K. Sharma, Mr. S. Sharma, Mis. U. Das.**

Advocate for Respondent(s) **ICAR.**

22.4.92

The matter was mentioned by Miss U. Das, learned counsel for the applicant and the same was taken up for consideration. Miss U. Das informed that the Director of ICAR assured the applicant that his grievances will be looked into departmentally if he withdraws the application. Therefore, the donot wants to press the application.

Considering the facts and circumstances of the case, the application is dismissed on withdrawal. Needless to say that it will always be open to the applicant to move this Tribunal, if aggrieved.



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प्रतिवृत्ति

Sd/ VICE CHAIRMAN

Section Officer (J)

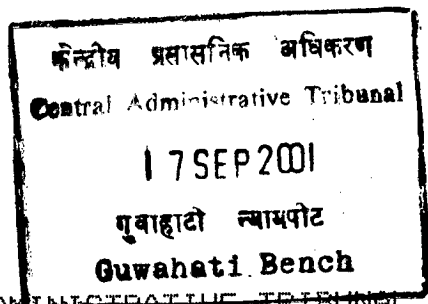
आयुक्त अधिकारी (न्यायिक शाखा)
Central Administrative Tribunal

Guwahati

आयुक्त अधिकारी (न्यायिक शाखा)
Central Administrative Tribunal

केन्द्रीय प्रशासनिक अधिकरण
Guwahati Bench, Guwahati

गुवाहाटी बेंच, गुवाहाटी



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O. A No. 371 /2001

BETWEEN

Shri Krishna Autor Pathak,

... Applicant.

- AND -

Union of India & Ors.

... Respondents

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Filed by *Alha Das*

Advocate:

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O. A No. 371 /2001

BETWEEN

Shri Krishna Autar Pathak,
Principal Scientist (Entomology),
ICAR, Research Complex, N.E.H.
Region, Umroi Road, Barapani,
Meghalaya.

... Applicant.

- AND -

1. Union of India, represented by the Secretary, Indian Council of Agriculture Research (ICAR), Krishi Bhawan, New Delhi.
2. The Director General, ICAR, Krishi Bhawan, New Delhi.
3. The Director, ICAR, Research Complex for N.E.H. Region, Umroi Road, Umium, Meghalaya.

... Respondents

DETAILS OF THE APPLICATION.

1. PARTICULARS OF ORDER AGAINST WHICH THIS APPLICATION IS MADE.

This application is not directed against any particular order but has been directed against the action of the Respondents in not fixing the salary of the Applicant taking into consideration the promotions offered to him and subsequent upgradation/revision took place in the salary structures. The Applicant was due for crossing his EB while he was serving as Scientist in the scale of Rs. 2,200-4,000/-. As on 1.7.89 the Applicant was drawing the Basic pay @ 2800 p.m. and pursuant to order dated 30.10.93 he was allowed to cross the EB and his Basic Pay was fixed at Rs. 2900/-. However, the Respondents continued to pay him Rs.

Filed by
The applicant through
Usha Das
Advocate
13/9/2001

KPathak

2800/- as his Basic Pay. Thereafter the Applicant got his promotion to the grade of scientist (Senior Scale) in the pay scale of Rs. 3,000-5,000/- with effect from 1.7.90 but the Respondents once again deprived him his due salary and continued to pay him Rs. 2,800/- as basic pay. Thereafter, pursuant to an order dated 15.5.99, the applicant got his promotion to the post of Scientist (Selection Grade) w,e,f, 1.7.95 in the pay scale of rs 3,700/= to 5,700/= but the respondents continued to pay him Rs 3400/as basic pay without making any fixation. The Applicant ventilating his grievances preferred numbers of representations but none of them has been replied to by the Respondents. The Respondents now taking into consideration his outstanding service career promoted him to the post of Principal Scientist (Entomology) and to that effect have issued an order dated 13.2.2001. The post of Principal Scientist (Entomology) under the Respondents carries a pay scale of Rs. 16,400/-. Although the Respondents given the promotion to the post of Principal Scientist (Entomology) with effect from 13.2.2001 but the scale has been made applicable to him with effect from March 2001 for the reasons best known to them. As stated above the Applicant has preferred numbers of representations praying for re-fixation of his pay scale but same yielded no result in affirmative. Hence this application praying for an appropriate direction to the Respondents for fixation of his pay scale with effect from 1.7.89 i.e. the date of which his EB was due in the pay scale of Rs. 2,200-4,000/- taking into consideration the actual date of his subsequent upgradation/revision of pay scales with a further direction to pay the arrears thereof with interest @ 18% on the arrears.

K.P. Rathak

2. LIMITATION

That the Applicant is declares that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administration Tribunal Act, 1985. The Applicant further begs to state that in the instant application his prayers are mainly fixation of his salary, arrears and interest on delayed payment. The cause of action for those grievances are continuous in nature and therefore he prays before this Hon'ble Tribunal to treat the OA to be filed in time.

3. JURISDICTION OF THE TRIBUNAL

The Applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE

4.1 That the Applicant is a citizen of India and as such he is entitled to all the rights and privileges as guaranteed under the Constitution of India and laws framed thereunder.

4.2 That the Applicant is presently holding the post of Principal Scientist (Entomology) in the office of the Respondent No. 3. He is aggrieved by the action of the Respondents in not fixing his pay properly. The cause of action arose while he was holding the post of Scientist (Entomology) under the Respondents in the pay scale of Rs. 2200-75-2800-EB-100-4000. On 1.7.89 he was drawing the basic pay of Rs. 2800/- and was due for crossing the EB. Due to delayed constitution of DPC he was not allowed to cross the EB which was due to him. However, the Respondents issued an

order dated 30.10.93 by which the Applicant has been allowed to cross the EB with effect from 1.7.90.

A copy of the aforesaid order dated 30.10.93 is annexed as Annexure-1.

4.3 That the Applicant although was entitled to basic pay of Rs. 2900/- but the Respondents did not allow him the said basic pay of Rs. 2900/- pursuant to the order dated 30.9.93. In the meantime the Respondents issued yet another order bearing No. RC(G)1/93 dated 23.7.94 by which the Applicant was promoted to the higher grade i.e. Scientist (Senior Scale) in the pay scale of Rs. 3000-5000/-. The aforesaid promotion of the Applicant was made effective from 1.7.90. But unfortunately the Applicant was not allowed to draw the pay scale of Rs. 3000-5000/-. Even after his aforesaid promotion, the Applicant was paid Rs. 2800/- as his basic pay.

A copy of the said order dated 23.7.94 is annexed as Annexure-2.

4.4 That even after his promotion to Scientist (Senior Scale) the Respondents have refused him to pay actual salary in the grade of Scientist (Sr. Scale) in the pay scale of Rs. 3000-5000/-. It is pertinent to mention here that at that relevant point of time he was allowed to draw the basic pay which is below his entitlement.

4.5 That the Respondents continuously depriving the Applicant to his legitimate scale of pay without any reason. Even after his promotion he has not been allowed to draw his actual entitled pay scale causing financial lose. The

Respondents thereafter issued an order dated 15.5.99 by which the Applicant was promoted to the post of Scientist (Selection Grade) in the pay scale of Rs. 3700-5700/-. In the said order dated 15.5.99 the Respondents have given effect the said promotion with effect from 1.7.95. However, the story of deprivation continued and even after his such promotion he was allowed to draw the pay scale of Rs. 3400/- even after his promotion to the grade of Scientist (Selection grade). Again the Respondents committed the mistake of not allowing him to draw the prescribed pay scale.

A copy of the said order dated 15.5.99 is annexed as Annexure-3.

4.6 That the Applicant states that even after issuance of Annexure-3 order dated 15.5.99 the Respondents did not revised the pay scale of the Applicant and continued to pay him the basic pay of Rs. 3400/- which is below his entitlement. The basic pay of Rs. 3400/- continued upto the date on which he got his subsequent promotion to the post of Principal Scientist (Entomology) in the pay scale of Rs. 16,400-22,400/-. The Respondents issued an order dated 13.2.2001 by which he was promoted to the present post of Principal Scientist (Entomology) and on 17.2.2001 he assumed charge of the said post.

A copy of the order dated 13.2.2001 is annexed as Annexure-4.

4.7 That the Applicant begs to state that the Respondents have not yet spared him from deprivation. As stated above

pursuant to Annexure-4 order dated 13.2.2001 he was promoted to the post of Principal Scientist (Entomology) in the pay scale of Rs. 16400-22400 and with effect from 17.2.2001, the Applicant assumed the charge of the said post. However, this time also the Respondents have allowed him the said pay scale of Rs. 16400-22400/- with effect from March 2001 only. The salary for the period with effect from 17.2.2001 to 28.2.2001 is yet to be paid to the Applicant.

4.8 That as stated above the Respondents have not yet done the fixation of the salary of the Applicant with effect from 1.7.89. The Respondents ought to have allowed him the benefit of crossing EB in his earlier pay scale of Rs. 2200-4000/- fixing his salary @ 2900/- (or any other higher scale as per law) with effect from 1.7.89 and to recalculate the entire salaries thereafter placing him in the actual pay scales after his promotions calculating due increments. However, not to speak of increments, the Respondents have reduced his salary even below the minimum basic pay which is not permissible in the eye of law and violative of Article 21 of the Constitution of India.

4.9 That the Applicant begs to state that after commencement of 5th Central Pay Commission recommendation the pay scales of the Applicant has been revised. The said revision took place with effect from 1.1.96. Pursuant to such revision except the Applicant others have been paid their due arrear with proper fixation of their salary but, such fixation has not been done in respect of the present Applicant's pay. Although all the formalities were over much earlier, but the Respondent No. 3 has not yet cleared the same for the reasons best known to him.

KPathak

4.10. That even after aforesaid deprivations, the Respondents have not yet released his due increments. After commencement of 5th Central Pay Commission recommendation, the Applicant is entitled to get some advance increments. The employees who obtained Ph.D. degree are entitled to get the aforesaid increments with effect from 17.8.98 but the Respondents have not yet extended the said increments to the present Applicant. The respondents to that effect issued a circular dated 28.3.2001 clarifying the aforesaid position. The applicant highlighting his grievances made a representation to the concerned authority praying for release of his two advance increment as incentives but till date nothing has been done so far in this matter.

Copies of the O.M and the circulars dated 28.3.2001 and the representation dated 17.5.2001 are annexed herewith and marked as Annexure- 5, 6 & 7, respectively.

4.11. That the applicant is entitled to received advance increment as he obtain Ph.D Degree under the relevant service rule. As per the existing guidelines he was getting a fellowship of Rs.1800/-for first 2 years 2100/- for 3rd year. In fact, he was entitled to Rs.1000/- per month as advance increment instead of

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= 8 =

1800/-. The respondents now have started deducting the said amount. The respondents ought to have deducted Rs.800/- per month but a sum of Rs.1800/- is being deducted from the applicant illegally.

4.12. That the Applicant being aggrieved by the aforesaid action on the part of the Respondents made several representations to the concerned authority but till date nothing has been communicated to him. In spite of assurances nothing has been meted out to the present Applicant.

Copies of the representations are
annexed as Annexure-8 colly.

4.13. That the Applicant begs to state that he has got an unblemish service career without any adverse throughout his service career but the Respondents as a measure of punishment have withheld his due salary and increments. It is pertinent to mention here that immediately after the promotion as mentioned above, Applicant was entitled to certain advance increments including the increments to be paid to the PH.D. holder, but till date nothing has been paid to him. As a reward at his sincere and devoted duty, the Respondents have reduced his salary to certain level which is not in conformity with the minimum basic pay. The aforesaid deprivation of the Applicant continued since 1989 and till date he is suffering from the said deprivation without any justice. Hence the Applicant

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has come before the Hon'ble Tribunal seeking redressal of his grievances with a further prayer to pay an interest @ 18% on such delayed payment.

5. GROUNDS WITH LEGAL PROVISIONS

5.1 For that the action/inaction on the part of the Respondents is illegal, arbitrary and same is violative of Article 14, 16 and 21 of the Constitution of India and laws framed thereunder.

5.2 For that the Respondents even after passing the order dated 30.10.93 did not release the actual pay to the Applicant. The Respondents thereafter also at the time of his promotions, did not allow him to draw even the minimum basic of the pay scale and the aforesaid action of the Respondents is illegal and arbitrary and liable to be set aside quashed.

5.3 For that the Respondents have acted illegally is not fixing the pay and due increments of the Applicant in conformity with the Rules, for which he suffered a lot. He made several representation to the concerned authority but same yielded no result in positive.

5.4 For that the Applicant being a PH.D. degree holder as such he is entitled to certain increments in addition to his normal increments. But inspite of several requests, the Respondents have not yet released the due salary as well as

increments to the Applicant. No reason as such has been assigned by the Respondents regarding such inaction and as such the action on the part of the Respondents are not sustainable in the eye of law and liable to be set aside and quashed.

5.5 For that the Respondents could not have paid the Applicant a basic salary (on promotion) below the minimum basic pay which is not permissible at all, and on this score alone, the entire action on the part of the Respondents are liable to be set aside and quashed.

5.7 For that in any view of the matter the action/inaction on the part of the Respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The Applicant craves leave of this Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of this case.

6. DETAILS OF THE REMEDIES EXHAUSTED.

That the Applicant declares that they have exhausted all the possible departmental remedies towards the redressal of the grievances in regard to which the present application has been made and presently they have got no other alternative than approached this Hon'ble Tribunal.

7. MATTER PENDING WITH ANY OTHER COURTS

That the applicants declares that the matter regarding this application is not pending in any other Court of Law or any other authority or any other branch of the Hon'ble Tribunal.

8. RELIEF SOUGHT:

Under the facts and circumstances stand above the Applicant prays that the instant application be admitted, records be call for and upon hearing the parties on the cause or causes that may be shown and on perusal of records be pleased to grant the following reliefs.

8.1 To direct the Respondents to fix the pay of the Applicant with effect from 1.7.89 as per law, with a further direction to pay al the arrears immediately.

8.2 To direct the Respondents to pay an interest @ 18% p.m. on such delayed settlement of arrear dues.

8.3 To direct the Respondents to calculate all the due increments including the PH.D. increments at the time of fixing the salary of the Applicant with effect from 1.7.89.

8.4 Cost of the application.

8.5 Any other relief/reliefs to which the present Applicant are entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR:

Under the facts and circumstances of the case, the Applicant does not pray any interim order but prays before the Hon'ble Tribunal for an early disposal of the OA.

10. THE APPLICATION IS FILED THROUGH ADVOCATE:

11. PARTICULARS OF THE POSTAL ORDER :

- (I) I.P.O. No.: 76 54 8536
- (ii) Date: 11/8/2001
- (iii) payable at Guwahati

12. LIST OF ENCLOSURES :

K.P. Thakur

VERIFICATION

I, Shri Krishna Autor Pathak, aged about 51 years, son of Shri Ganga Ram Pathak, at present working as Principal Scientist (Entomology) in ICAR, Umium Road, Umroi, Meghalaya, do here by solemnly affirm and state that the statement made in this application from paragraph 2,3,4,44,49,413,5 to 12. are true to my knowledge and those made in paragraphs 1,42,43,45 to 48,410-412 are matters records of records informations derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on 11th day of Sept, 2001.

Signature.

Krishna Autor Pathak

NO. RC (E) 5/EP

Dated the 30th Oct., '93

ORDER

The following Assistant/Technical/Administrative/Auxiliary and Supporting Staff of the ICAR Res. Complex for N.E.H. Region, Barapani, Umroi Road, Meghalaya are allowed to cross Highway Bar raising their pay as shown against each as detailed below:-

Sl. No.	Name of the staff & Designation	Scale of pay	Date due for cross-ing E.B.	Pay due next stage
1	2	3	4	5
1.	Sh. Sikkandar Singh Fieldman (T-1) ICAR, Barapani.	Rs. 975 - 1540/- Rs. 1150/- As on 1.5.92.	1.5.93	Rs. 1180/-
2.	Sh. S. G. Akhond Fieldman (T-1) ICAR, Barapani	Rs. 975 - 1540/- Rs. 1150/- As on 1.5.92.	1.5.93	Rs. 1180/-
3.	Sh. R. N. Banerji S. S. Gr. I ICAR, Barapani	Rs. 750 - 940/- Rs. 970/- As on 1.11.91.	1.11.92	Rs. 884/-
4.	Sh. M. P. Das S. S. Gr. I ICAR, Barapani	Rs. 800 - 1150/- Rs. 1010/- As on 1.10.91	1.10.92	Rs. 1030/-
5.	Sh. Rajen Kr. Das Fieldman (T-1) ICAR, Barapani.	Rs. 975 - 1540/- Rs. 1150/- As on 1.5.92	1.5.93	Rs. 1180/-
6.	Sh. D. M. Prayntine P.A. to the Director ICAR, Barapani.	Rs. 1640 - 2900/- Rs. 2600/- As on 1.7.92	1.7.93	Rs. 2675/-
7.	Sh. Swapan Karanji Jr. Clerk, ICAR Barapani.	Rs. 950 - 1500/- Rs. 1150/- As on 1.8.92.	1.8.93	Rs. 1175/-
8.	Sh. A. B. Thapa S. S. Gr. I ICAR, Barapani	Rs. 800 - 1150/- Rs. 1010/- As on 1.10.91.	1.10.92	Rs. 1030/-

contd....2....

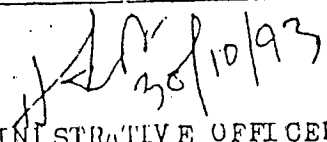
Attested
[Signature]
Advocate.

[Signature] 30/10/93
[Signature] 30/10/93

	2	3	4	5
34.	Sh. H. B. Nandi S. S. Gr. I (I.A.R.E.) Sikkim Centre	Rs. 750 - 940/- Rs. 870/- As on 1. 10.92	1. 10.93	Rs. 884/-
35.	Sh. Kunjay Sherpa S. S. Gr. I Sikkim Centre	Rs. 750 - 940/- Rs. 870/- As on 1. 10.92	1. 10.93	Rs. 884/-
36.	Sh. M. Sam Helper to Cook Sikkim Centre	Rs. 750-940/- Rs. 870/- As on 1. 10.92	1. 10.93	Rs. 884/-
37.	Sh. Kallash Sharma Cook, KVK Nagaland Centre	Rs. 750-940/- Rs. 870/- As on 1. 10.92	1. 10.93	Rs. 884/-
38.	Sh. Sadanil Angam Messenger Nagaland Centre	Rs. 750 - 940/- Rs. 870/- As on 1. 10.92.	1. 10.93	Rs. 884/-

GAZETTED STAFF

1.	Dr. K. A. Pathak Scientist (Ento.) ICAR, Barapaud.	Rs. 2200-4000/- Rs. 2800/- As on 1.7.89	1.7.90	Rs. 2900/-
2.	Sh. D. Madni ICAR Res. Complex (ZO) Barapaud.	Rs. 2200-4000/- Rs. 2800/- As on 1.7.92	1.7.93	Rs. 2900/-
3.	Sh. Paritosh Nath Photo Artist ICAR Barapaud.	Rs. 2000-3500/- Rs. 2300/- As on 1. 1.92	1. 1.93	Rs. 2375/-
4.	Sh. Ng. Sanatombi Devi Trg. Asstt. (T-5) Manipur Centre	Rs. 2000-3500/- Rs. 2300/- As on 1.7.92	1.7.93	Rs. 2375/-


 30/10/93
 ADMINISTRATIVE OFFICER
 30/10/93

Copy for information and necessary action to :-

1. The Finance & Accounts Officer, ICAR Res. Complex, Barapaud.
2. Asstt. Adm. Officer (Estt), ICAR Research Complex, Barapaud.
3. Joint Director, ICAR Res. Complex for NEH Region, A.P. Centre/
Maidpur/Mizoram/Nagaland/Sikkim/Tripura/K.V.K. Turn
4. Individuals concerned (By Names)
5. Superintendent (Adm.) ICAR Res. Complex, Barapaud
6. Personal File/Service Book person concerned
7. Office Copy.

* * *

Attested

 Advocate.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N.E.H. REGION
UMROI ROAD, BARAPANI, MEGHALAYA

No.RC(G)1/93


Dated Barapani, the 23rd July, '94

O R D E R

In pursuance of the Council's letter F.No.6-31/92-AU dated 23.6.94, the following Scientists (Rs.2200-4000/-) are placed in the grade of Scientist (Sr. Scale) in the pay scale of Rs.3000-5000/- w.e.f. the dates indicated against their names as recommended by the D.P.C. :-

- | | |
|------------------------------------|----------------|
| 1. Dr. V. Mahajan (P.B.) | w.e.f. 23.7.91 |
| 2. Dr. U. K. Hazarika (Agro.) | " 1.7.89 |
| 3. Dr. J. J. Gupta (A.N.) | " 14.8.90 |
| 4. Dr. D. K. Pandey (P.B.) | " 31.3.91 |
| 5. Dr. P. K. Nayak (Fishery) | " 21.8.91 |
| 6. Dr. Bijendra Singh (Hort.) | " 29.3.91 |
| 7. Dr. Bharat Bhushan (AGB) | " 24.6.91 |
| 8. Dr. A. K. Pandey (Hort.) | " 20.10.91 |
| 9. Dr. Atar Singh (Agro.) | " 28.12.92 |
| 10. Shri G. S. Karibasappa (Hort.) | " 29.8.91 |
| 11. Shri B. P. Hazarika (P.Path.) | " 1.7.89 |
| 12. Shri T. K. Sengupta (P.Path.) | " 1.7.92 |
| 13. Shri N. V. Rao (Agril. Eco.) | " 19.6.90 |
| ✓ 14. Shri K. A. Pathak (Ento.) | " 1.7.90 |

This issues with the approval of the Director.


 (I. K. SHARMA)
 ADMINISTRATIVE OFFICER

Copy to :-

1. Persons concerned.
2. Dy. Director (P) II, ICAR, Krishi Bhavan, New Delhi
3. Sr. Analyst, ICAR, Krishi Bhavan, New Delhi.
4. Director concerned, / J.D. of the Centre.
5. Finance & Accounts Officer, ICAR, Barapani.
6. Asstt. Admn. Officer (Estt.), ICAR, Barapani.
7. Personal files of Scientists concerned.
8. S/B of the Scientist concerned.
9. Shri C. K. Sharma, Scientist (SG), Hort., ICAR, Tripura Centre, Lembucherra, West Tripura. A copy of the Council's letter F.No.6-31/92-AU dt. 23.6.94 alongwith the copy F.No.10(5)/92-Per IV dt. 23.3.94 is enclosed for information.
10. Dr. Ram Chandra, Scientist (Hort.), ICAR, Barapani. A copy of the Council's letter F.No.6-31/92-AU dt. 23.6.94 is enclosed and he is requested to submit his assessment paper to Administration at the earliest.

Attested


Advocate.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR Research Complex for N.E.H. Region,
Umroo Road, Umiam - 793 103, Meghalaya.

No.RC(G)1/93

Dated Umiam, the

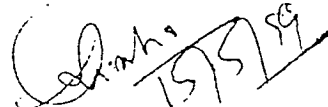
May, 1999.

O R D E R

The following scientists in the scale of of pay of Rs.3000-5000 are promoted to the next higher grade of Scientist (Selection Grade) in the scale of Rs.3700-5700 (Pre-revised) with effect from the dates indicated against their names vide Council's letter F.No.6-31/97-AU dated 4.5.99 E-.

1. Dr. K.A.Pathak,
Scientist (SS), (Ento.) 01.7.95
2. Shni B.P.Hazarika,
Scientist (SS)(Plant Path.) 01.7.97

This issues with the approval of the Director.



(G. Sinha)
Asstt. Administrative Officer
(Admn.)

inv. 15/5/99

Copy to:-

1. The Deputy Director (P), Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-110 001 with reference to the letter F.No.6-31/97-AU dated 4.5.99.
2. Persons concerned.
3. The Joint Director, Manipur Centre, ICAR Research Complex for N.E.H. Region, P.O. Imphal (Lampelpat), Manipur.
4. The Finance & Accounts Officer, ICAR Research Complex for N.E.H. Region, Umiam-793 103.
5. The Asstt. Administrative Officer (Esstt.), ICAR Research Complex for N.E.H. Region, Umiam-793103.
6. Personal Files of the Scientists.
7. The Service Books of the Scientists.
8. The Dealing Asstt.(Rectt.), ICAR Research Complex for N.E.H. Region, Umiam-793103.

Attested

Advocate.

These presumptions may kindly be confirmed while conveying to this office the acceptance of the offer of his appointment.

Receipt of this letter may please be acknowledged.

Yours faithfully,

(Signature)
(Sodhi Singh)
Under Secretary(P)

Copy to:-

1. Secretary, A.S.R.B., Krishi Anusandhan Bhavan, Pusa, New Delhi alongwith a copy of offer to with reference to their letter No.Scr/Secy/ASRB/01/M/13 dated Nil.
2. Dr. K.A. Pathak, Senior Scientist, ICAR Research Complex for NEH Region, Barapani.
3. Personal file.
4. Guard file.

(Signature)
(Sodhi Singh)
Under Secretary(P)

Memo. No. Rd(P)/120/77 - Vol. II Dtd. 05/3/01.

Copy for information to:-

Dr. K. A. Pathak, Principal Scientist (Ento.), ICAR Research Complex for NEH Region, Umiam, alongwith the original Memorandum, F.No-30-1/99/-per. III dtd 13.2.2001, from The Under Secretary (P), ICAR, KB, New Delhi.

Attested

(Signature)
Advocate.

(Signature)
A. O. 13/3/2001.

Employment News, 7-13 September 1991

Indian Council of Agricultural Research

Krishi Anusandhan Bhavan

Pusa : New Delhi-12

FELLOWSHIP FOR POST-GRADUATE STUDY AND RESEARCH 1990-91 PROGRAMME

Applications are invited for award of ICAR Senior Fellowship for Post-Graduate Education leading to Ph.D. degree in the field of Agriculture and allied sciences under 1990-91 programme. The fellowships are tenable in Agricultural Universities/I.C.A.R. Institutes or other institutions of Agricultural education where the Ph.D. programme includes formal course work and research.

Value

The value of the fellowship will be Rs. 1800/- per month for the first two years and Rs. 2100/- p.m. for the third year. However, the inservice candidates who are in receipt of study allowances from their parent institution will be eligible for getting a maximum of Rs. 1000/- per month only in addition to their leave salaries/allowances. It also carries a contingent grant of Rs. 5000/- per annum for the purchase of essential chemicals, equipment, books etc.

Eligibility conditions :

1. The fellowship will be available only to the persons of Indian nationality as defined in the Constitution of India.
2. The candidates should not be more than 45 years of age (50 years in case of SC/ST candidates) as on the first day of July, 1989.
3. The candidates should have passed the Master's degree examination in the concerned discipline with at least 50 per cent marks in aggregate or equivalent cumulative GPA (45 per cent marks in aggregate or equivalent GPA in case of SC/ST candidates).
4. In order to avail the fellowship, the selected candidates will have to take admission in Ph.D. programme in the concerned subject in an institution which is offering Ph.D. programme with course work and research. It is also stipulated that such institution should not be the same from which the candidate has obtained his Master's degree.
5. In case of inservice candidates, in addition to fulfilling the condition mentioned in para 4 above, they should be allowed to take admission only in an institution other than the one in which they are employed.
6. In case of candidates who have joined Ph.D. course after 19.8.1989, also will be eligible to apply provided they satisfy the condition mentioned at paras 4 and 5 above. In such cases, the fellowship will be available only from 1.4.1991.

Duration of the Fellowship:

The fellowship will be tenable initially for a period of 3 years but extendable to a maximum of six months (One year in case of SC/ST candidates).

Mode of Selection:

The selection of the candidates for the fellowship will be based on the merit decided on the performance of academic marks from Matric to M.Sc. and the interview.

Reservation:

Twenty per cent of the fellowships are reserved for candidates belonging to SC/ST categories. In case candidates with minimum qualifications prescribed are not available the resulting reserved fellowship will be treated as unreserved.

For the format of the application form, details of subjects for which fellowships are available and their eligibility qualifications, please see below. The applications in the prescribed proforma (copied from the EMPLOYMENT NEWS) complete in all respects duly supported by attested copies of the mark list of various qualifications together with crossed Indian Postal Order of Rs. 5/- in the name of Secretary, Indian Council of Agricultural Research, New Delhi, payable at GPO, New Delhi as application fee, should reach the Section Officer, Education I Section, Room No. 405, Krishi Anusandhan Bhavan, Pusa, New Delhi-12 on or before 30th September, 1991. In case of candidates belonging to SC/ST categories, they must submit an attested copy of the caste Certificate from the competent authority as proof of their claim. They are also exempted from the payment of application fee mentioned above.

The Words "Application for ICAR Senior Fellowship" should be superscribed on the envelope containing the application.

The candidates applying for more than one subject, should submit separate applications for each subject, complete in all respects.

The candidates employed should send their applications through the Head of respective institutions/departments. They may send an advance copy, complete in all respects, alongwith the prescribed application fee. However, the original application must be received within 15 days of the last date of receipt of applications indicated above.

The applications received after the closing date mentioned above and the incomplete applications will be rejected. The application fee received will not be refunded.

Last date for this application to reach the Section Officer, Education I Section, Room No. 405, Krishi Anusandhan Bhavan, Pusa, New Delhi-12 is 30.9.1991.

IMMEDIATE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
KRISHI ANUSANDHAN BHAVAN
PUSA, NEW DELHI - 110 012

F.No.6-3/89-Edn.I.

Dated: the 27 Sept.1989

To

The Directors,
All Research Institutes of ICAR

Sub: Award of Council's Fellowships to the research workers
working at various Research Institutes of the Council
under 1988-89 programme.

.....

Sir,

I am directed to say that the Indian Council of Agricultural Research has decided to award 10 Senior Fellowships for Post-graduate Education leading to a Doctorate degree in various branches of Agril. and allied sciences to the "Scientists" working at the various research Institutes under its control under 1988-89 programme. The value of the fellowships will be Rs.1800/- p.m. for first two years and Rs.2100/-p.m. for third year with a contingent grant of Rs.5000/-p.a. However those employees who are in receipt of full salary/study allowances, will be eligible to receive only an amount of Rs.1000/-p.m. and a contingent grant of Rs.5000/-p.a. in addition to such allowances during the period of the fellowship are tenable in agricultural universities/ICAR institutes or other institutions of agril. education where Ph.D. degree programme includes formal course work and research.

Terms and conditions of the Award

1. The fellowship will be available only to Indian Nationals.
2. The candidates should have passed the Masters Degree programme in the concerned discipline (as eligibility qualifications mentioned in the enclosed list in each subject) with atleast 50% marks or its equivalent O.G.P.A. They should also have atleast five years of service in ICAR.
3. The selected candidate would be eligible for the award of this fellowship only if they take admission for Ph.D. degree in an institution/university (i) other than the one from which they obtained their Masters degree and (ii) other than the parent institute/institution where they are employed.
4. The candidates who have already joined the Ph.D. course but have not completed one year of study on 31.12.88 will also be eligible to apply for this fellowship provided they fulfil the condition in para 3 above. In such cases, the candidate will be awarded fellowship only from 1.4.1989 if selected.

Attested

[Signature]
Director.


It is requested that the applications in the prescribed form (copy enclosed) from the eligible candidate who are desirous of being considered for the fellowship under the above programme and who could be spared for further study may please be sent to the Section Officer, Education I Section, Room No. 405, Krishi Anusandhan Bhavan, Pusa, New Delhi 110 012 latest by 31.10.1989. The words "S.R.F Application for ICAR Deptt. candidates" should be superscribed on the envelop containing application.

The Head of the Institute should specifically mention in col.15 of the application form whether the candidate had any adverse entry in his/her Character roll during last three years and give their recommendations clearly. This column should not be left blank otherwise the application of the candidate will be considered invalid. Advance application will not be considered in which the fellowships are available under 1988-89 programme is enclosed.

✓ A list of the subject


Receipt of this letter may please be acknowledged.

Yours faithfully,


(M. ARAVINDAN)
Principal Scientist (ASE)

Copy forwarded for information to:-

All Officers/Sections of the Council including, ASRB Eligible candidates working at the Headquarters of the Council who are desirous of being considered for the fellowship should send their application through their branch officers concerned.


(M. ARAVINDAN)
Principal Scientist (ASE)

Attested

Advocate.



TELEPHONE : 3386991 EXTN /
 TELEX : 0-31-62249 ICAR IN
 FAX : 011-3387293
 TELEGRAM : AGRISEC

भारतीय कृषि अनुसंधान परिषद

कृषि भवन, डा. राजेन्द्र प्रसाद मार्ग, नई दिल्ली-110 001

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
 Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi-110 001

F.No. 1(15)/98-Per.IV

Dated the 9th March, 2001

To

All Directors/Project Directors of the
 Institutes/National Research Centres/Bureaux/
 Project Directorates of ICAR.

Sir,

Clarifications have been sought by the ICAR Institutes/SAUs as to whether the Scientists who have obtained Ph.D degree prior to 1.1.86 will be entitled to two advance increments under one of the incentives for Ph.D/M.Phil which provides that a Scientist will be eligible for two advance increments as and when he acquires Ph.D degree in his service career.

The matter was taken up with the Ministry of Finance. It is clarified by the Ministry of Finance that while there may be no objection to granting incentives of two advance increments for acquiring Ph.D at any time in the service career of the Scientist, the benefit can be given only from the date from which benefit other than pay scale is made applicable i.e. 27.7.98 (or the date of acquisition of degree whichever is later). This incentive will be admissible to all Scientists provided the post held by them on aforesaid date of (27.7.98) (or the date of acquisition of Ph.D degree if it falls after 27.7.98) does not require them to have a Ph.D. as a must/minimum eligibility condition for recruitment/appointment.

Yours faithfully,

(Sodhi Singh)
 Under Secretary (P)

Copy to :-

1. All VCs of SAUs/CAU for information & necessary guidance in respect of teachers/scientists of the universities.
2. Sr. PPS to DG, ICAR.
3. PS to Secretary, ICAR.
4. PS to FA (DARE).
5. Director (Fin.), ICAR.
6. DD(P)/DD(AU)
7. Legal Advisor, ICAR.

Attested

Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM- 793013.

No. RC/AG/Ento/KAP/F-26

Dated the, 17th May, 2001.

To

The Director,
ICAR Research complex for NEH Region
Umiam.

Sub : Granting of 2 advance increments for acquiring
Ph.D degree during service carrier w.e.f.
27.7.98.

Ref : F.No. 1(15)/98-per-IV dated 28.3.2001

Sir,

In reference to the above cited subject,
I am to inform you that as per the above referred
Circular, I am eligible for 2 advance increments as
incentive for acquiring Ph.D degree during service carrier
w.e.f. 27.7.98.

I, therefore request you to kindly accord
approval for the same at an early date.

Yours faithfully,

K.A. Pathak
17/05/2001

(K.A. PATHAK)
Principal Scientist & Head(Ento.)

[Handwritten signature]
...

Attested
[Signature]
Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM - 793103.

No. RC/AG/Ento/KAP/F-26

Dated the, 18th May, 2001.

To

The Director
ICAR Research complex for NEH Region
Umiyam.

Sub :

- Fixation of pay and payment of arrears :
- i) Arrears of pay w.e.f. 1.7.89 after clearance of EB in the scale of Rs.2000/- to 4000/-.
 - ii) Arrears of pay w.e.f. 1.7.90 due to promotion in 3000/- to 5000/- scale.
 - iii) Arrears of pay w.e.f. 1.7.95 in the scale of Rs. 3700/- to 5700/-.
 - iv) Arrears of pay w.e.f. 17.2.2001 in the scale of Rs. 16400/- to 22400/-.

Sir,

In reference to the above cited subject, I am to inform you that vide letter No.RC(E)5/88 dtd. 30.10.93 my EB was cleared in the scale of Rs. 2200/- to 4000/- and I was drawing salary of Rs.2800/- as on 1.7.89. The EB was cleared on 1.7.90, from this date my arrears has not yet been prepared and paid to me so far.

Further, vide letter No. RC(G)1/93 dt. 7.11.94 I was promoted to Rs. 3000/- - 5000/- scale w.e.f. 1.7.90 (vide council's letter F.No. 6-31/92 dt. 23.6.94) and my arrears due to promotion in the higher scale from the above date are yet to be prepared and paid to me.

I got further promotions in the scale of Rs.3700-5700/- (pre-revised) vide letter No. RC(G)1/93 dtd. 15.5.99 (Council's letter No. F.No.6-31/97-AU dt. 4.5.99) and the arrears due to this promotions also are yet to be prepared and paid to me. 15.5.95

I joined as Principal Scientist (Entomology) on 17.2.2001 vide letter No. F.No. 30-1/99-Per.III dated 13th Feb., 2001 and my fixation is to be done in all the above scales.

Contd.../-2.

Attested
[Signature]
Advocate.

In this regard, I am to inform you that I have submitted several requests and reminders earlier also for fixing my pay and making payment of arrears at an early date. Once again, I request your kind authority to look into the matter personally so that my pay is fixed right from 1.7.89 in different grades and arrears are paid at an early date.

Thanking you,

Yours faithfully,

K. A. Pathak
10/05/2001

(K.A. PATHAK)

Principal Scientist & Head(Ento.)

....

Attested

Advocate
Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM - 793013.

No. RC/AG/Ento/KAP/F-26 Dated the, 20th Apr, 2001.

To
The Director
ICAR Research Complex for NEH Region
Umiam.

- Sub :
- Fixation of pay and payment of arrears :
 - i) Arrears of pay w.e.f. 1.7.89 after clearance of EB in the scale of Rs.2200/-4000/-.
 - ii) Arrears of pay w.e.f.1.7.90 due to promotion in 3000/- to Rs. 5000/- scale
 - iii) Arrears of pay of pay w.e.f. 1.7.95 in the scale of Rs.3700-5700/-.
 - iv) Arrears of pay w.e.f. 17.2.2001 in the scale of Rs.16400/- to 22400/-.

Sir,

In reference to the above cited subject, I am to inform you that vide letter No.RC(E)5/88 dtd 30.10.93 my EB was cleared in the scale of Rs.2200-4000/- and I was drawing salary of Rs.2800/- as on 1.7.89. The EB was cleared on 1.7.90, from this date my arrears has not yet been prepared and paid to me so far.

Further vide letter No.RC(G)1/93 dt.7.11.94 I was promoted to Rs.3000/-5000/- scale w.e.f. 1.7.90(vide Council's letter F.No.6-31/92 AU dt. 23.6.94) and my arrears due to promotion in the higher scale from the above date are yet to be prepared and paid to me.

I got further promotions in the scale of Rs.3700-5700/- (pre-revised) vide letter No,RC(G)1/93 dated 15.5.99 (Council's letter No.F.No.6-31/97-AU dt. 4.5.99) and the arrears due to this promotions also are to be prepared and apid to me.

I joined as Principal Scientist(Entomology) on 17.2.2001 vide letter No. F.No. 30-1/99-Per.III dated 13th Feb., 2001 and my fixation is to be done in all the above scales.

Contd.../-2.

Attested
[Signature]
an. v. u. ll.

In this regard, I am to inform you that I have submitted several requests and reminders earlier also for fixing my pay and making payment of arrears at an early date. Once again, I request your kind authority to look into the matter personally so that my pay is fixed right from 1.7.89 in different grades and arrears are paid at an early date.

Thanking you,

Yours faithfully,

K.A. Pathak
20/04/2001

(K.A. PATHAK)
Principal Scientist & Head(Ento.)

Attested

Advocate
Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM-793103.

Reminder V.

No. RC/AG/Ento/F-26

Dated the, 28th May, 1999

To

The Director
ICAR Research complex for NEH Region
Umiam.

- Sub :
- i) Arrears of pay w.e.f. 1.7.89 after clearance of EB in the scale of Rs.2200/-4000/-.
 - ii) Arrears of pay w.e.f. 1.7.90 due to promotion in 3000/- to Rs. 5000/- scale.
 - iii) Arrears of pay w.e.f. 1.7.95 in the scale of Rs.3700-5700/-.

Sir,

In reference to the above cited subject, I am to inform you that vide letter No.RC(E)5/88 dtd 30.10.93 my EB was cleared in the scale of Rs. 2200-4000/- and I was drawing salary of Rs. 2800/- as on 1.7.89. The EB was cleared on 1.7.90, from this date my arrears has not yet been prepared and paid to me so far.

Further vide letter No. RC(G)1/93 dt. 7.11.94 I was promoted to Rs. 3000/-5000/- scale w.e.f. 1.7.90 (vide Council's letter F.No. 6-31/92 AU dt. 23.6.94) and my arrears due to promotion in the higher scale from the above date are yet to be prepared and paid to me.

I got further promotions in the scale of Rs. 3700-5700/- (pre-revised) vide letter No. RC(G)1/93 dated 15.5.99 (Council's letter No. F.No. 6-31/97-AV dt. 4.5.99) and the arrears due to ^{these} promotions also are to be prepared and paid to me.

In this regard I am to inform you that I have submitted many requests to you earlier also for early payments of the above first two arrears, apart from the discussions with Shri S.N.Baitha, in your chamber.

I, therefore, request you once again to kindly look into the matter personally so that my arrears are prepared and paid to me at an early date.

Thanking you,

Yours faithfully,

K.A. Pathak
20/05/99

(K.A. PATHAK)

Head, Div. of Entomology.

Attested
W.A.
Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM- 793103.

No. RC/AG/Ento/KAP/F-26

Dated the 9th April, 1999

To

The Director
ICAR Research complex for NEH Region
Umiam.

- Sub :
- i) Payment of arrears of salary w.e.f. 1.7.89 when EB was cleared in the scale of 2200-4000/- vide letter No.RC(E)5/88 dt. 30.10.93 and subsequent promotion to Rs 3000-5000/- scale from 1.7.90
 - ii) Placement, fixation and payment of arrears of pay in the scale of 10,000/-325-15,200/- w.e.f. 1.7.90 as per V Pay Commission during study leave period.

Sir,

In reference to the subject cited above, I am to inform you that my EB was cleared vide above referred letter and arrears has^{yet} to be prepared and paid to me. Also, I was promoted from 1.7.90 and placed in the Rs.3000-5000/- scale and the arrears has^{yet} to be prepared and paid to me.

I discussed the matter with you on 7.4.99 in your chamber and it is told by the Office dealing hand that placement in higher scale during study leave is not allowed as per rules. In this regard, I am to state that when I was on EL, HPL & EOL placement is not allowed but I could not find any where in rules that placement in higher scale during study leave period is not allowed.

I, therefore, request you to kindly consider my case sympathetically and place me in the higher scale during the period of study leave.

Thanking you very much,

D.P.G

Attested
[Signature]
Advocate.

Yours faithfully,

[Signature]
9/4/99.

(K.A. PATHAK)

Scientist SS 2 Head, Div. of Entomology.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMIAM- 793103.

No. RC/AG/Ento/F-26

Dated the 30th Jan., 1999

To

The Director
ICAR Research complex for NEH Region
Umiyam.

Sub : Fixation of pay in Rs.3000-5000/- scale w.e.f. 1.7.90 and payment of arrears regarding-

Sir,

In reference to the above cited subject, I have the honour to inform you that I was promoted in Rs.3000-5000/- scale w.e.f. 1.7.90 after completion of 8 years of service in Rs. 2200/- scale.

Further, I am to inform you that in the scale Rs.2200/- my EB was cleared vide order No. RC(E)5/88 dt. 30.10.93 and pay was fixed to Rs.2900 w.e.f. 1.7.90 but the arrears are not paid to me till date. In this regard, I requested the authorities several times in the past also but no action was initiated.

I am sorry to inform you that still I am receiving the salary in the scale of Rs. 2200/- as my fixation etc in the scale of Rs.3000-5000/- is not yet done.

In this regard, I have submitted ^{four} ~~three~~ applications to you on 5.11.97, 12.1.98 and 12.3.98 and 1.8.98

Once again, I request you to kindly look into the matter personally so that my pay in the scale of 3000/- ~~fixed~~ fixed and the arrears are paid.

Yours faithfully,

K.A. Pathak

(K.A. PATHAK)

Head, Div. of Entomology.

Attested
Advocate.

REMINDER III

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM. 893103.

No. RC/AG/Ento/F-26 Dated the 1st August, 1998

To

The Director
ICAR Research complex for NEH Region
Umiam.

Sub : Fixation of pay in Rs. 3000-5000/- scale w.e.f.
1.7.90 and payment of arrears regarding-

Sir,

In reference to the above cited subject, I have the honour to inform you that I was promoted in Rs. 3000-5000/- scale w.e.f. 1.7.90 after completion of 8 years of service in Rs. 2200/- scale.

Further, I am to inform you that in the scale Rs. 2200/- my EB was cleared vide order No. RC(E)5/88 dt. 30.10.93 and pay was fixed to Rs. 2900/- w.e.f. 1.7.90 but the arrears are not paid to me till date. In this regard, I requested the authorities several times in the past also but no action was initiated.

I am sorry to inform you that still I am receiving the salary in the scale of Rs. 2200-4000/- as my fixation etc in the scale of Rs. 3000-5000/- is not yet done.

In this regard, I have submitted three applications to you on 5.11.97 & 12.1.98 and 12.3.98.

Once again, I request you to kindly look into the matter personally so that my pay in the scale of Rs. 3000/- fixed and the arrears are paid.

Yours faithfully,

K.A. Pathak
1/8/98

(K.A. PATHAK)
Head, Div. of Entomology.

....

Attested
Asas
Advocate.

ANNEXURE— 8

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM- 793103.

REMINDER II

No. RC/AG/Ento/F-26 Dated the, 12th March, 1998.

To

The Director
ICAR Research Complex for NEH Region
Umiyam.

Sub : Fixation of pay in Rs. 3000-5000/- scale w.e.f. 1.7.90 and promotion to Rs. 3700 scale regarding-

Sir,

In reference to the above cited subject, I have the honour to inform you that I was promoted in Rs.3000-5000/- scale w.e.f. 1.7.90 after completion of 8 years of service in Rs. 2200/- scale and now due for further promotion in Rs. 3700/- scale w.e.f. 1.1.95 after 5 years of service in Rs. 3000-5000/- scale.

Further, I am to inform you that in the scale Rs. 2200/- my EB was cleared vide order No. RC(E)5/88 dt. 30.10.93 and pay was fixed to Rs. 2900 w.e.f. 1.7.90 but the arrears are not paid to me till date. In this regard, I requested the authorities several times in the past also but no action was initiated.

I am sorry to inform you that still I am receiving the salary in the scale of Rs.2200-4000/- as my fixation etc. in the scale of Rs.3000-5000/- is not yet done.

In this regard, I have submitted two applications to you on 5.11.97 and 12.1.98. Once again I request you to kindly look into the matter personally so that my pay in the scale of Rs. 3000/- fixed and the arrears are paid. Further, I request you to kindly instruct office to initiate the process for promotion to Rs. 3700-5300 /- scale through D.P.C. at an early date.

Yours faithfully,

K. Pathak
12/03/98

(K.A. PATHAK)
Head, Div. of Entomology.

.....

Attested
[Signature]
Advocate.

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM 793103.

No. RC/AG/Ento/F-26 Dated the, 12th January, 1998

To

The Director
ICAR Research complex for NEH Region
Umroi Road, Umiam.

Sub : Fixation of pay in Rs. 3000-5000/- scale w.e.f. 1.7.90 and promotion to Rs. 3700 scale regarding-

Ref : Our No. RC/AG/Ento/F-26 Dt. 5th November 1997.

Sir,

In reference to the subject cited above, I have the honour to inform you that I have submitted an application dt. 5.11.97 regarding fixation of my pay in Rs. 3000-5000 scale and also initiation to process for DPC for promotion to ^{Rs.}3700 scale. Once again, I am to request you to kindly do the needful so that my fixation and process for promotion to Rs.3700 scale is initiated.

Yours faithfully,

K. Pathak
12/1/98

(K.A. PATHAK)
Head(Entomology)

...

....

Attested
Advocate
Advocate.

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ANNEXURE-8

DIVISION OF ENTOMOLOGY
ICAR RESEARCH COMPLEX FOR NEH REGION
UMROI ROAD: UMIAM - 793103.

No.RC/AG/Ento/F-26

Dt. the, 5th November, 1997

To

The Director
ICAR Research Complex for NEH Region
Umroi Road, Umiam-793103.

Sub : Fixation of pay in Rs. 3000-5000/- Scale w.e.f.
1.7.90 and promotion to Rs 3700 scale - *regularly*

Sir,

In reference to the above cited subject, I have the honour to inform you that I was promoted in Rs. 3000-5000/- scale w.e.f. 1.7.90 after completion of 8 years of service in Rs. 2200/- scale and now due for further promotion in Rs. 3700/- scale w.e.f. 1.1.95 after 5 years of service in Rs. 3000-5000/- scale.

Further, I am to inform you that in the scale Rs. 2200/- my EB was cleared vide order No. RC(E)5/88 dt. 30.10.93 and pay was fixed to Rs. 2900 w.e.f. 1.7.90 but the arrears are not paid to me till date. In this regard, I requested the authorities several times in the past also *but no action was initiated*

I am sorry to inform you that still I am receiving the salary in the scale of Rs. 2200-4000 as my fixation etc. in the scale of Rs. 3000-5000 is not yet done.

I, therefore, request you to kindly look into the matter personally so that my pay is fixed, arrears are prepared and papers for the next promotion in the scale of Rs. 3700/- are processed at an early date to avoid further letigations.

Yours faithfully,

K.A. Pathak
5/11/97
(K.A. PATHAK)
Head (Entomology)

P.C.
.....

Attested

W.S.
Advocate.